GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA**

UNSTARRED QUESTION NO : 11 (TO BE ANSWERED ON THE 1st December 2025)

DELAY IN FINAL REPORT ON THE AIR INDIA FLIGHT 171 AIR **DISASTER INVESTIGATION**

11. **SMT SAGARIKA GHOSE**

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the status of the investigation into the Air India flight 171 air crash of 12th June, 2025;
- (b) the reason for the delay in the release of the final report of the Air Accident Investigation Bureau investigation of the air crash;
- (c) by when the final report is likely to be released; and
- (d) transparent air safety steps that are being taken to dispel the atmosphere of fear among the travelling public, if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (c): The Investigation of the accident is being carried out by Aircraft Accident Investigation Bureau (AAIB) as per the Aircraft (Investigation of Accidents and Incidents) Rules, 2025, to determine the probable cause(s)/ contributory factor(s) leading to the accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.

A preliminary report on the accident has been published by AAIB on 12.07.2025 and is available on their website www.aaib.gov.in. The report contains factual information based on the evidence available at that point of time. The investigation is under progress. All probable causes leading to accident are being investigated. The final investigation report will be published.

(d): DGCA has established comprehensive Civil Aviation Regulations (CARs) to ensure the safe operation and maintenance of aircraft. These regulations are continuously updated and aligned with international standards, including those of International Civil Aviation Organisation (ICAO) and European Union Aviation Safety Agency (EASA). DGCA amends its regulations from time to time in accordance with ICAO standards.

DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. Findings of audits, surveillance & spot checks are followed up with the concerned operator for compliance. The observations are closed after due verification. Further, the compliance of the action taken by the operator is verified during the next audit/surveillance. In case there is any violation/ non-compliance to regulations detected during audit/surveillance, enforcement action including financial penalty is imposed by the DGCA.

Further, DGCA has also issued a 01/2025 circular regarding "Comprehensive special audit to assess aviation ecosystem and strengthen aviation safety architecture".
